



ITEM NO.4

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 1813/2022

RAM KUMAR & ORS.

Appellant(s)

VERSUS

THE STATE OF U.P.

Respondent(s)

(I.A.No. 44510/2023 (application for grant of bail)

Date : 09-10-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s) Mr. R.C. Mishra, Sr. Adv.
Ms. Rohini Prasad Tiwari, Adv.
Mr. Ashok Kumar Tiwari, Adv.
Mr. Ilin Saraswat, Adv.
Ms. Ananya Mishra, Adv.
Mr. C.M. Patel, Adv.
Mr. Shiva Ram Pandey, Adv.
Ms. Sandhya Pandey, Adv.
Mr. S. Thennavan, Adv.
Ms. Shibani Bhattacharjee, Adv.
Bholle Taguru Phanendra, Adv.
Mr. S.B. Kamalanathan, Adv.
Mr. E. Krishna Perumal, Adv.
Mr. M. Venkatesulu, Adv.
Mr. Alok Kumar Dwivedi, Adv.
Mr. Mahendra Kumar, Adv.
Ms. Ilma Saifi, Adv.
Mr. Anjani Kumar Mishra, AOR

For Respondent(s) Mr. Akshay Amritanshu, AOR
Mr. Ashutosh Jain, Adv.
Mr. Samyak Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The appellants have filed I.A. No.44510/2023 seeking that
the sentence be suspended and the bail be granted. Among all

other aspects we have taken into consideration the age of the appellants presently which ranged between 65 years and 80 years. Therefore, in that circumstance, taking into consideration that the occurrence of the incident was several decades back and the appellants are also sufficiently aged at this juncture, we order that the sentence shall remain suspended and the appellants shall be released on bail subject to appropriate conditions being imposed by the trial court to secure their presence as and when required.

For the said purpose, the appellants shall be produced before the trial court forthwith.

I.A.No. 44510/2023 for grant of bail is disposed of.

List the appeal in usual course.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR